

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/98 /2005 - EX[DB]

Date 21/06/2012

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
KANISHKA CARBONS (PR)LTD.
NH-31,P.O.-PARAPUR (DISTT-BEGUSARAI)
851114
KANISHKA CARBONS (PR)LTD.

Appellant

Vs
Respondent

C.C.E. RAIPUR

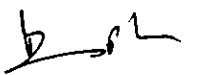
2012 EX[DB] dated 18-6-12

I am directed to transmit herewith a certified copy of **Final order No.710**
passed by the Tribunal under **Section 35-C(1)of Central Excises Act, 1944**


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent
C.C.E. RAIPUR
CENTRAL EXCISE BUILDING,
DHAMTARI ROAD, TIKRAPARA,
RAIPUR 492001.
2. Adv. / Consult
MRS.RENU GUPTA,ADVOCATE
1058, SECTOR-3, R.K.PURAM, N DELHI-22
3. C.D.R
4. Bar association. CESTAT, New Delhi
5. Director Publications, Customs, Excise. I.P. Estate, New Delhi
6. M/s Centax Publications Pvt Ltd.,1512-B, Bhishm Pitamah marg,Opp. ICICI Bank of Defence Colony, New Delhi-3
7. Company Law Institute of India Pvt Ltd.,No.2(Old No. 36), Vaithyaram Street, T. Nagar,Chennai -17
8. Taxmann Allied Service Pvt Ltd., 59/32, New Rohtak Road, New Delhi - 110005
9. Easy Service Tax Online Dot Com Pvt.Ltd.407A,Iscon Mall,Above Star India Bazar,Satellite Road, Ahmedabad-15
10. LAWCRUX Advisors Pvt Ltd, LAW House,1-8,Sector - 10, Faridabad 121003 (Haryana)
11. TaxIndiaOnline.com Pvt Ltd., Unit No.1, 2nd Floor,Vasant Arcade,Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
12. Office Copy
13. Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/ decision: 18.06.2012

Hon'ble Sh. Justice Ajit Bharihoke, President
Hon'ble Sh. Rakesh Kumar, Member (Technical)

1.	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982.	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

Excise Appeal No. 98 of 2005

(Arising out of order-in-Appeal No. 294/PAT/CEX/Appeal/2004 dated 01.11.2004 passed by the Commissioner (Appeals) Customs & Central Excise, Patna).

M/s Kanishka Carbons (PR) Ltd.

Appellants

Vs.

CCE, Patna

Respondent

None for the appellant.

Present Sh. Bharat Bhushan, AR for the respondent.

CORAM : Hon'ble Shri Justice Ajit Bharihoke, President
Hon'ble Shri Rakesh Kumar, Member (Technical)

FINAL Order No. A/710/2012-Ex(BR)

No one appears on behalf of the appellant. It appears that appellant is not interested in pursuing the matter. Appeal is, therefore, dismissed for non-prosecution in view of rule 20 of CEGAT (Procedure) Rules, 1982.

(Justice Ajit Bharihoke)
President

(Rakesh Kumar)
Member (Technical)

Pant